

ITEM NO.34

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 15198/2023

(Arising out of impugned final judgment and order dated 02-08-2023 in CRLA No. 1948/2017 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

ANOOB VERMA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.243913/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.243912/2023-EXEMPTION FROM FILING O.T.)

Date : 08-12-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Vishwajit Singh, Sr. Adv.
Ms. Veera Kaul Singh, AOR
Ms. Ridhima Singh, Adv.
Mr. Pankaj Singh, Adv.
Dr. Malkiat Singh, Adv.
Ms. Vibha Bhat, Adv.
Mr. Suryansh Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the limited question of sentence only, returnable within six weeks. In addition, dasti is permitted.

Liberty is granted to serve the Standing Counsel for the State of Uttar Pradesh.

(POOJA SHARMA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)